

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 68, 69, 70, 71 and 72/2017 and IA 92, 93/2017 with
C.P. No. 15/241-242/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2017**

Name of the Company:

Power Finance Corporation Ltd.



V/s.

Shree Maheshwari Hydel Power Corporation Ltd. &
Ors.

Section of the Companies Act:

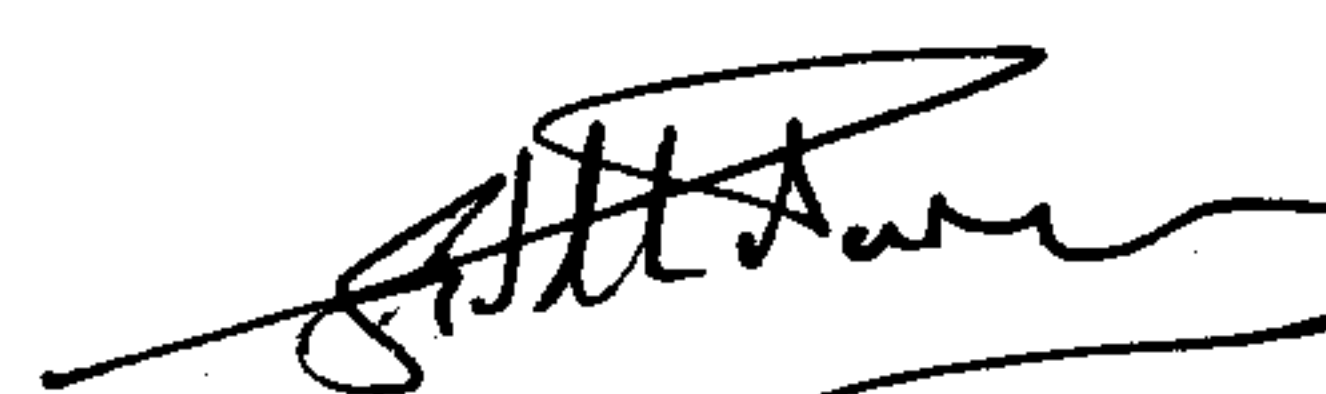
Sections 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	PK Mittal	Ad.	Petitioner	
2.	Ashish Doshi	PCS	—	


Adv. Poojima Advani
c/w Adv Arunita Joshi
c/w Adv Pulkit Sukhramani
c/w Adv Siddha Patil

Respondent No. 6, 2 & 4



Adv. Ankur Sood.

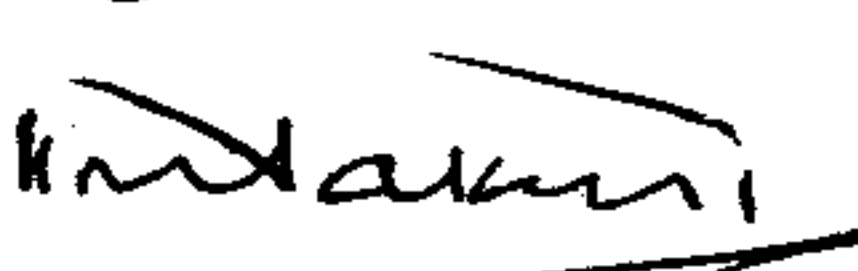
Respondent No. 3
& 8



Urmesh Vaid

PCS

Resp. No. 3, 6, 8 & 9

Urmesh & Vaid


Keynote Baleshi

PCS

R. 10.

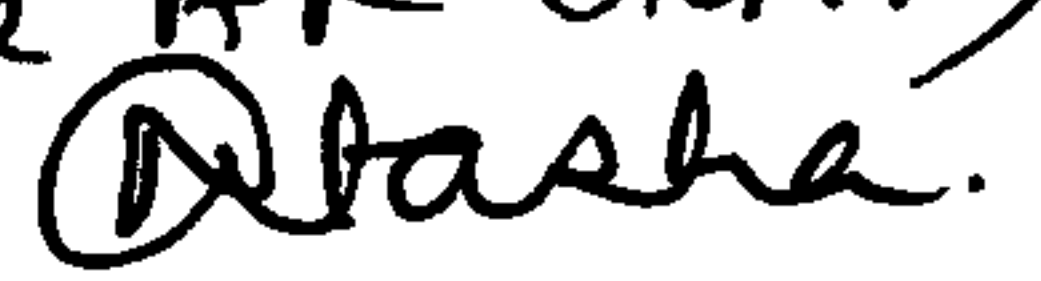
Adv. A R GUPTA

(R-7)
(AR GUPTA & ASSOCIATES)

(AR GUPTA)

ADV. NAVIN PATEL

ADV.

RESPONDENT FOR A R GUPTA
ND. 1


ORDER

Learned Advocate Mr. P K Mittal with Learned PCS Mr. Ashish Doshi present for
Petitioner.

Learned Advocate Mr. Navin Pahwa present for Respondent no. 1. Learned PCS Mr. Umesh Ved present for Respondents no. 3, 6, 8 and 9. Learned Advocate Mr. Ankur Sood present for Respondent no.3 and 8. Learned Advocate Mr. A R Gupta present for Respondent no. 7. Learned PCS Mr. Keyoor Bakshi present for Respondent no. 10. Learned Advocate Ms. Poornima Advani with Learned Advocate Ms. Amrita Joshi with Learned Advocate Mr. Pulkit Sukhramani with Learned Advocate Mr. Siddha Pamecha present for Respondent no. 2, 4 and 6.

Heard further arguments of Learned Counsel for Respondents no. 2, 4 and 6 and Learned Counsel for Respondents no. 3 and 8.

At request of Learned PCS for Respondent no. 10 and for reply arguments, list the matter on 31.05.2017.

Petitioner and Respondents if they choose to file, they must file their written arguments on or before 05.06.2017 in the Registry after serving copy on other side.

It is informed^{to} all the parties that oral arguments shall be concluded on 31.05.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of May, 2017.